

mation is being collected and will be laid on the Table of the Sabha.

Ownership right of shops and commercial establishments owned by Directorate of Estates

2550. DR. (SHRIMATI) NAJMA HEPTULLA:

SHRI RAM BHAGAT PASWAN:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the total number of shops and commercial establishments in the Union Territory of Delhi under the control of the Directorate of Estates, New Delhi;

(b) the number of these establishments which have been given ownership rights so far;

(c) whether Government have decided to confer ownership rights to all the establishments coming under the Directorate of Estates;

(d) if so, by when the ownership rights are likely to be conferred on these establishments; and

(e) what will be the evaluation formula in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) 1944 units (excluding shops etc. in respect of which decision for conferment of ownership rights has already been taken in 1978).

(b) 110 shops/commercial units in the four Rehabilitation markets (Pleasure Garden Market, Kamla Market, New Central Market and Sarojini Market) are covered by the decision taken in 1978 for conferment of ownership rights and offers of ownership rights have been issued to the allottees/occupants eligible for allotment.

(c) to (e) Various aspects regarding the proposal for conferment of ownership rights in respect of shops

etc. in other markets numbering 1944 units under the control of the Directorate of Estates are being considered after which a decision will be taken.

Digging of roads in the Capital

2551 SHRI BHAGAT RAM MANHAR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that digging of roads is still going on by various agencies in the Capital even though the Asian Games are fast approaching;

(b) whether it is also a fact that the main road recently constructed near Jawaharlal Nehru Stadium has been dug;

(c) if so, by when all these programmes of digging will be completed by various authorities;

(d) what are the details of digging operations still going on at various places in the Capital and by when the work on these roads is likely to be completed; and

(e) whether Government have issued any instructions to various authorities with regard to digging of roads and if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Regularisation of unapproved colonies in Delhi

2552. SHRI R. R. MORARKA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether a crash programme for regularisation of unapproved colonies in Delhi by the year end has been under the consideration of Government;

(b) if so, what steps are contemplated to provide them with basic

amenities and to bring them upto a specific standard before granting approval; and

(c) what is the estimated cost involved therein?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NA. RAIN SINGH): (a) to (c) The Delhi Development Authority and Municipal Corporation of Delhi have been instructed to ensure that the process of regularisation of the unauthorised colonies, which are covered as per Government decision, may be done speedily. Instructions have also been issued that the work of provision of minimum basic facilities may be taken up by the DDA/MCD in the unauthorised colonies in terms of the orders issued by this Ministry on 16-2-1977. The estimates of cost involved in providing basic amenities in the unauthorised colonies have not been prepared.

Payment of compensation by DDA for acquisition of land

2553. SHRI SURENDRA MOHAN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether cultivators whose lands have been acquired by the DDA were assured by Government that they would be given adequate compensation;

(b) if so, the steps taken in this regard;

(c) whether assurances relating to priority in jobs and allotment of plots had also been made in respect of persons whose lands have been acquired by the DDA; and

(d) if so, the number of persons who have been given jobs and plots and the number of those left out?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NA. RAIN SINGH): (a) and (b) Compensation for land acquired is paid

according to the provisions of the Land Acquisition Act, 1894.

(c) and (d) The DDA took a decision in the year 1972 for providing employment in Class III and IB posts to the dependents of those whose land had been acquired. The detail of employment made are as follows:—

1. Class III	45
2. Class IV	34
TOTAL	79

As employment could not be given to all the concerned people, DDA decided to give weightage of 5 per cent marks in competitive examination. However, the matter was subsequently examined by the Delhi Administration in consultation with the Ministry of Home Affairs. It was found that giving such concession would be *ultra vires* of Article 16 of the Constitution and was therefore stopped.

As regards allotment of plots, 3191 residential plots were allotted to persons whose land was acquired. Information about the number of those left out is being ascertained.

Places of public worship constructed unauthorisedly on public land in Delhi

2554. SHRI SYED SHAHABUDDIN: SHRI SURENDRA MOHAN:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the locations and floor areas of unauthorised places of public worship constructed on public land in the NDMC area, the DMC area, the DDA area and the rest of the Union Territory of Delhi, separately;

(b) the year of construction and brief particulars of each place; and

(c) the efforts made in each case, if any, by the authorities concerned to remove the encroachment on public land?